





Sr. No.	Date	Orders
		<p>IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p><u>CW 4734/2003</u></p> <p>M/S TAKSHILA EDUCATIONAL SOCIE... . Petitioner Through Mr. K.C. Jain, Adv.</p> <p>versus</p> <p>THE DIRECTOR OF INCOME TAX (EXM).. Respondent Through Mr. R.D. Jolly, Adv.</p> <p>CORAM: HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE SANJAY KISHAN KAUL</p> <p><u>ORDER</u> 19.09.2003</p> <p>Learned counsel for the petitioner submits that petitioner has been granted appropriate relief by the Deputy Director, Income Tax (Exemptions). He accordingly prays that the writ petition may be dismissed as not pressed. Ordered accordingly.</p> <p style="text-align: right;">  D.K. JAIN, J </p> <p style="text-align: right;">  SANJAY KISHAN KAUL, J </p> <p>SEPTEMBER 19, 2003 SS</p>